

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6998 of 2026

Keshaw Prajapati : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated July 01, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated July 22, 2026, responded to the application filed by the appellant. The appellant filed an appeal dated July 27, 2026 (Reg. No. SEBIH/A/E/26/00277). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.

2. **Queries in the application** - The appellant, in his application dated July 01, 2026 sought the following information:

“Subject: Request for Clarification Regarding Eligibility Criteria for Registration as a Research Analyst

Respected Sir/Madam,

I hope this letter finds you well. I am interested in pursuing a career as a Research Analyst and would like to seek clarification regarding the eligibility criteria prescribed by SEBI for registration as a Research Analyst under the applicable SEBI regulations.

As, I am Pharma Graduate want to do career in Research Analyst.

Specifically, I request clarification on the following points:

The minimum educational qualifications required for registration as a Research Analyst.

Whether any mandatory certifications, such as the NISM Research Analyst Certification, are required before applying.

The experience requirements, if any, for individual applicants.

Whether there are any additional eligibility conditions or compliance requirements that applicants should be aware of.

I would be grateful if you could provide the relevant guidelines or direct me to the applicable regulations and circulars for my reference.

Thank you for your time and assistance. I look forward to your response.”

3. **Reply of the Respondent** – The respondent, in response to query in the application, informed that the appellant can refer to Regulation 7 of SEBI (RA) Regulation, 2014 and Master Circular for Research Analyst dated February 06, 2026 on SEBI website.
4. **Ground of appeal** – On perusal of the appeal, it appears that the appellant is not satisfied with the response of the respondent.
5. I have perused the application and the response provided thereto. On consideration, I note that the respondent has informed that the appellant can refer to Regulation 7 of SEBI (RA) Regulations and Master Circular for Research Analyst dated February 06, 2026. On consideration, I note that the requested information is available on the public domain. In this context, I note that the Hon’ble Delhi High Court in *Registrar of Companies & ors. Vs. Dharmendra Kumar Garg & anr.* and the Hon’ble CIC in *Shri K Lall vs. Shri M K Bagri* (CIC/AT/A/2007/00112, order dated April 12, 2007) held that if the relevant information is available in the public domain, the same cannot be said to be information held by the public authority and consequently there is no obligation to provide such information to an applicant under the RTI Act. Accordingly, I do not find any deficiency in the said response of the respondent.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: August 21, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**